

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 07
(IB)-717(PB)/2020

IN THE MATTER OF:

Anoopurva Enterprises Pvt. Ltd.
v.
Solitaire Realinfra Pvt. Ltd.

.... Petitioner/Applicant
.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 05.04.2021

CORAM:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Rishi Singhal, Adv.
Mr. Asish Aggarwal & Mr. Kopal Mittal, Advs.

ORDER

IA-1497/2021

Mr. Rishi, Ld. Counsel for the applicant states that in view of the payment received as per the settlement between the parties, the applicant seeks to withdraw the application. Considering the submissions made application (IA-1497/2021) is hereby allowed and CP. No. (IB)-717(PB)/2020 stands withdrawn and disposed of.

- sd -

(SUMITA PURKAYASTHA)
MEMBER (TECHNICAL)

- sd -

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)